N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at Principal Seat at Bombay that :

PART-I

In the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side**, the Hon'ble the Chief Justice, has been pleased to approve following with effect from **Thursday, 23rd September 2021**:

The Urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** is allowed before the Division Bench headed by the **Hon'ble Shri Justice S. J. Kathawalla.**

PART-II

"Note 5 and 6" of Notes to the sitting list be replaced as following :

5) Applications / petitions for review / clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is available be placed before the Division Bench consisting of **Hon'ble Shri. Justice P. B. Varale** and the companion Judge of the former Division Bench.

6) The applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri. Justice P. B. Varale**.

Dated this 22nd September 2021

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.